(c) The details of gang rape cases registered by Delhi Police, during the last two years 2013, 2014 and current year, 2015 (Upto 31.10.2015) are as under:

Year	Cases Reported	Cancelled	Admitted	Worked out	Challaned	Convicted	Acquitted	Pending Trial	Pending Investigation	Untraced	Persons Arrested
2013	116	3	113	104	102	0	14	87	10	1	286
2014	117	3	114	99	92	0	9	85	18	2	262
2015	98	1	97	72	53	0	0	54	43	0	180
(upto 30.10.15)											

Some of the reasons for the cases remaining unsolved are reportedly as under:

- Accused persons could not be identified
- Accused persons are absconding
- Complainant/victim retracts from her earlier complaint in the statement recorded before magistrate
- Victim not cooperating with investigating agency etc.

Maximum attention is paid by Delhi Police to solve the incidents of rape cases. All out efforts are reportedly made to bring the perpetrators of such crimes to book. Delhi Police has also reported that during the year 2014, the worked-out percentage of rape cases in Delhi was as high as 80.79% and the percentage of worked out cases increases with the passage of time as absconding accused are arrested. Investigation in these cases is reportedly carried out in a professional manner so that the accused persons are properly linked to the crime.

Updation of NPR

- 387. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the status of the updation of National Population Register (NPR), for which Government has fixed March, 2016 as deadline, across the country; and
- (b) the details of amount earmarked for this updation and amount spent for this so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The Government of India has approved the scheme of updation of National Population Register (NPR) in the

country through house to house enumeration by designated government officials. The same was notified in the Gazette of India and the present status of the updation of NPR in the country is given in Statement (See below).

(b) The Government has approved an amount of ₹ 951.35 crore for the updation of NPR in the country. As the work is continuing in all the States/UTs, amount spent on updation of NPR would be known after completion of the scheme.

Statement

Sl. No.	Name of State/UT	Status of field work
1.	A & N Islands	In progress
2.	Andhra Pradesh	In progress
3.	Arunachal Pradesh	In progress
4.	Assam	Yet to start
5.	Bihar	Yet to start
6.	Chandigarh	In progress
7.	Chhattisgarh	In progress
8.	Dadra and Nagar Haveli	Completed
9.	Daman and Diu	Completed
10.	Delhi	In progress
11.	Goa	In progress
12.	Gujarat	Yet to start
13.	Haryana	Yet to start
14.	Himachal Pradesh	Completed
15.	Jammu and Kashmir	In progress
16.	Jharkhand	Completed
17.	Karnataka	In progress
18.	Kerala	In progress
19.	Lakshadweep	In progress
20.	Madhya Pradesh	In progress
21.	Maharashtra	In progress
22.	Manipur	In progress
23.	Meghalaya	Yet to start
24.	Mizoram	In progress

Sl. No.	Name of State/UT	Status of field work
25.	Nagaland	In progress
26.	Odisha	In progress
27.	Puducherry	Completed
28.	Punjab	In progress
29.	Rajasthan	In progress
30.	Sikkim	In progress
31.	Tamil Nadu	Yet to start
32.	Telangana	In progress
33.	Tripura	In progress
34.	Uttar Pradesh	Yet to start
35.	Uttarakhand	In progress
36.	West Bengal	In progress

IPS officers facing prosecution

- 388. SHRI C. P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many police officers of IPS cadre face prosecution in various cases in the country during the last three years;
 - (b) how many of them face criminal charges;
 - (c) how many of them face corruption charges; and
- (d) how many officers were let off these charges by (i) Government (ii) courts during these years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) IPS officers are allotted to various State/UT Cadres and are serving in connection with the affairs of the State Government/UT concerned. In all prosecution cases against IPS officers approval of Central Government is not required. As such, consolidated data with regard to IPS officers facing prosecution in various cases in the country is not centrally maintained. However, as per the information received from Central Bureau of Investigation (CBI), chargesheets against 16 IPS officers have been filed by the CBI during 2012, 2013, 2014 and upto 31.10.2015.